

8. Bharat wagon & Engg Co.Ltd
9. NTC (Tamilnadu & pondicherry) Ltd
10. Pawan Hans Ltd.
11. Braithwaite, Burn & Jessop Constn.Ltd
- 12 National Industrial Development Corpn Ltd

(c) The steps taken to encourage the Management of such public sector undertakings to achieve better performance are as under:-

- (i) Productivity-linked incentive schemes for below Board level employees;
- (ii) Consideration of performance weightages at the time of proposals relating to their upgradation to higher schedule.
- (iii) Granting of higher scale of pay on personal basis to functional Directors/Chief Executives, etc.
- (iv) Introduction of MOU Award in recognition of excellent performance by the public sector undertakings.

**Scheme for Cultivation Of Waste Land
By landless Poor**

*787. DR.G.L.KANAUJIA:
SHRI BALRAJ PASSI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to allot funds to the poor landless agricultural labours and small and marginal farmers for cultivation of wasteland;

(b) if so, the details of schemes in this regard; and

(c) the details of the proposal of the Union Government to introduce the 'Tree Patta' scheme in a big way to help the landless poor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G.VENKAT SWAMY):(a) and (b). Government of India have a Centrally sponsored scheme of financial assistance of Rs.2500/-per hectare to assignees of ceiling surplus land, Scheduled Castes/Scheduled tribes allottees of Bhoodan and Government Wastelands and Scheduled Castes/Scheduled Tribes whose alienated land has been restored.

(c) Guidelines were sent to all State and Union Territory Governments for adoption and implementation of Tree Patta Scheme for the betterment of rural poor.

[Translation]

Fertilizer Factory at Korba, M.P.

*788. SHRI BHAWANI LAL VERMA:
Will the PRIME MINISTER be pleased to state:

(a) whether the foundation stone for a chemical fertilizer factory at Korba in Madhya Pradesh was laid in the year 1972-73;

(b) if so, the expenditure incurred since then till June, 1991;

(c) whether the Union Government have since taken a decision to shelve the proposed project; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS(DR. CHINTA MOHAN):(a) Yes, Sir.

(b) Rs. 23.22 Crores.

(c) Yes, Sir.

(d) The working of other coal-based plants in the country has shown that coal gasification technology for production of ammonia/urea has not proved to be cost effective. Hence, Government decided to wind up the Korba Project. A modern gas-based ammonia-urea plant has been set up at Vijaipur (M.P.) to meet the requirement of the state and other areas.

[English]

Revival of Agro-based Small Scale Sick Units

*789, SHRI S.M. LALJAN BASHA: Will the PRIME MINISTER be pleased to state:

(a) whether any action plan is being contemplated by the Government to revive the Agro-based small scale sick units; and

(b) if so, the steps being taken to provide technical assistance to such units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J.KURIEN):(a) Various measures taken by the Government and financial institutions for the revival of small scale sick units are also applicable to the agro-based small scale sick units.

(b) if any technical assistance is a necessary input in the revival package of a potentially viable sick small scale unit, the same is also taken into consideration at the time of implementation of the package.

Foreign Investment Proposals

*790. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to grant automatic clearance to foreign investment proposals upto 51 percent;

(b) whether FERA clearance is also not required for foreign investment proposals; and

(c) if so, the broad details of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J.KURIEN): (a) to (c). According to the Statement on Industrial Policy tabled in both the Houses of Parliament on July 24, 1991, and the Press Note No. 11 (1991 Series) dated August 20, 1991, issued in pursuance thereof by the Ministry of Industry (Department of Industrial development), proposals for direct foreign investment will be dealt with on the following basis:

(a) Approval will be given for direct foreign investment upto 51% foreign equity in high priority investment upto 51% foreign equity in high priority industries (Annex III to the statement on Industrial policy) There shall be no bottlenecks of any kind in this process. Such clearance will be available if foreign equity covers the foreign exchange requirement for imported capital goods. The payment of dividends would be monitored through the Reserve Bank of India so as to ensure that outflows on account of dividend payments are balanced by export earnings over a period of time.

(b) Majority foreign equity holding companies primarily engaged in export activities.

The Reserve Bank of India will issue the necessary permission for the foreign equity investment under the Foreign Exchange Regulation act, 1973 (FERA) in the operation of sections 26(7), 28, 29 and 31 of FERA.

All other foreign equity proposals will continue to need prior clearance and will be considered according to the existing procedures.

Investment limit for SSI

*791. SHRI DHARMANNA MONDAYYA .SADUL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have re-